

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1663/2003

New Delhi this the 2nd day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Smt. Jasbir Kaur Bhatia,
LDC, Group 'C',
R/o H.No.17/1, Geeta Colony,
Khureji, Near SBI, Delhi-31. Applicant

(through Sh. Yogesh Sharma, Advocate)
Versus

1. Union of India through
the Secretary,
Ministry of Defence,
Govt. of India,
South Block,
New Delhi.
2. The Director General/Chairman,
Ordnance Factories Board,
10, Auckland Road, Calcutta.
3. The General Manager,
Ordnance Factory,
Muradnagar,
Distt. Ghaziabad(UP). Respondents

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

During the course of submissions, the learned counsel for the applicant pointed that the appeal filed by the applicant is pending with Respondent No.2 for the past more than 5 years.

we direct that

2. In these circumstances at the threshold Respondent No.2 will consider and pass appropriate orders on the appeal filed by the applicant preferably within four months from the date of receipt of a certified copy of this order.

3. With these directions, the OA is disposed of at the admission stage itself.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman/

/vv/